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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH:CUTTACK

ORIGINAL APPLICATION.NO.791 OF 2010

Cuttack this the 5th day of January, 2011

CORAM:

HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

...

Laxman Barik ...Applicant

-VERSUS-

Union of India & Ors. ...Respondents

Heard Shri S.Patnaik, learned counsel for the applicant and Shri S.Barik, learned Addl.Standing Counsel (on whom a copy of this O.A. has already been served) appearing on behalf of the Respondent-Department on the question of admission. During the course of hearing, Shri Patnaik submitted that as the applicant has not qualified in the Department Examination for the post of Postman, he does not have any substantial claim in the present O.A. and accordingly, he prayed for withdrawal of this O.A. However, Shri Patnaik further submitted that as the applicant in the meantime has already acquired 15 years of qualifying service as GDS, he would like to make a representation to Respondent No.4 ventilating his grievance for promotion to the post of Postman under 50% vacancies meant for seniority quota from amongst the GDS.

I have considered the submissions made by the learned counsel for the parties. Applicant is at liberty to file a representation before Res.No.4 within a period of two weeks hence and in case such a representation is received, Respondent No.4 shall consider and dispose of the same in accordance with rules, within a period of two months from the date of receipt of such representation, under intimation to the applicant.



With the above observation and direction, this O.A. is dismissed as
withdrawn. No costs.

W.L.
JUDICIAL MEMBER